

STATE Vs. Mohd. Juber
FIR No. 37/21
PS Mayur Vihar

22.01.2021

Present : Ld. APP for the State.

Sh. Roopram Sarwal, Ld. Counsel for applicant.

An application U/Sec. 437 Cr.P.C. for the release of the accused Mohd. Juber is moved by his Counsel.

Reply filed by the IO.

Both the sides are heard on the application.

Considering the following :

1. that the accused has no previous involvement;
2. that the accused is a young boy of 20 years;
3. that, in view of spread of Corona Virus, the Court is of considered opinion that the trial of the case would take time and it would not be appropriate to keep the accused further behind the bars till the conclusion of the trial. Hence, the application in hands stands allowed.

The accused is directed to be released on bail on furnishing of his personal bond in a sum of Rs. 20,000/- with one surety of like amount. Accused be released after verification of his address by the IO. It is further directed that the accused shall not tamper with or try to influence the prosecution witnesses in any manner after his release.

Copy of the order be given dasti on request. -

Application is disposed off accordingly.

(ANSHUL MEHTA)
MM (East)/KKD/Delhi/22.01.2021

STATE Vs. Ankit Singh
eFIR No. 23858/20
PS Gandhi Nagar

22.01.2021

Present : Ld. APP for the State.

Sh. Ahmad Ali Haidri, Ld. Counsel for applicant.

An application U/Sec. 437 Cr.P.C. for the release of the accused Ankit Singh is moved by his Counsel.

Reply filed by the IO.

Both the sides are heard on the application.

Considering the following :

1. that the applicant accused is in the custody for more than 3 months;
2. that report filed by the IO does not specify as to for what purpose the accused is required to be in custody;
3. that the bail has already been granted to the accused in all the matters pending against him;
4. that, in view of spread of Corona Virus, the Court is of considered opinion that the trial of the case would take time and it would not be appropriate to keep the accused further behind the bars till the conclusion of the trial. Hence, the application in hands stands allowed.

The accused is directed to be released on bail on furnishing of his personal bond in a sum of Rs. 20,000/- with one surety of like amount. Accused be released after verification of his address by the IO. It is further directed that the accused shall not tamper with or try to influence the prosecution witnesses in any manner after his release.

Copy of the order be given dasti on request.

Application is disposed off accordingly.


(ANSHUL MEHTA)
MM (East)/KKD/Delhi/22.01.2021